## High Court of Jammu and Kashmir at Srinagar.

No: 414 Dated: 16/6/2017

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, and 2030-Stamps and Registration, under various object heads during the current financial year 2017-18 as per detail given below:-

S.No	Name of the court	/		< \(\epsilon Rs.\) In lacs.		
		POL	2071- P&ORB (NPS)	O.E.	T.E	Electricity
1	C.J.M. Handwara.	0.20	0.30	0.10		0.60
2	C.J.M. Pulwama.		0.40	0.10		
3.	Judge Small Causes Court Srinagar.		0.40			-
4.	Electricity Mag. Jammu.	0.15			0.10	<b></b> -

By Order.

Deputy Registrar (Acctts) 16 |6 | 17

No: 7898-7905/AC Dated: 16/6/2017

Copy to the:-

1-2 C.J.M. Pulwama/Handwara.

3. Judge Small Causes Court Srinagar.

4. Electricity Magistrate, Jammu

5. Try. Officer, Saddar Try. Srinagar.

6. Try. Officer, Sub Try. Distt. Court complex, Janipur, Jammu.

7-8. Try Officer, Handwara/Pulwama. .... For inf. and n/a

9. Order file.

Deputy Registrar (Acctts